

*(in million tones)*

Particulars	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13 (Supply Plan)
All India Coal Demand	492.50	550.00	604.33	656.31	696.03	772.84
Total Supply from Indigenous Sources	453.567	489.172	513.792	523.465	535.152(P)	580.3
Gap between Demand and indigenous supply	38.933	60.828	90.538	132.845	160.878	192.54

(c) The gap between indigenous availability of coal and All India Coal Demand is being met through import of coal.

(d) Some State utilities have opposed the concept of price pooling of domestic and imported coal.

(e) All these issues will be addressed when the proposal is finalized and approved by the competent authority.

#### **Irregularities in allotment of coal blocks**

1716. SHRI RAM KIRPAL YADAV : Will the Minister of COAL be pleased to state:

(a) whether it is a fact that internal probe committee of coal have found irregularities into the allotment of coal blocks to private companies between 2005 and 2009;

(b) whether it is also a fact that many companies allocated coal blocks are not existing after allotment of blocks as they are sold or merged with other companies;

(c) whether it is a fact that more than 58 allottees of coal blocks are yet to start their production even after allotment of more than six years and they have been issued notice by the Ministry; and

(d) if so, the action being taken by Government and how much would be the revenue loss as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) No internal probe was conducted by the Ministry of Coal regarding the allotment of coal blocks. However, Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks-relating to allocation of coal blocks to private companies during the period 1993-2004 and 2006-2009 and a Preliminary Enquiry relating to allocation of coal blocks to Government companies, as evidenced by the documents/files and details sought by them from the Ministry. In the case related to allotments to private companies during 2006-09, 9 FIRs have been lodged by CBI so far.

(b) The coal blocks are allotted to the private companies, registered under the Companies Act, 1956 for the purpose of specified end-uses in pursuance of the Coal Mines (Nationalisation) Act, 1973. The companies to whom coal blocks have been allocated are bound by the prevailing statutes/rules/orders. The question of change/dilution of the ownership stakes is to be viewed with reference to this. The allocation letters contain a condition that 'mining of coal from the allocated captive coal block shall be carried out in accordance with the applicable Statutes/Rules/Orders/Directives governing the mining of coal in the country'. It is incumbent on the concerned coal block allocatees to approach the Government as and when required to do so under the law. In one case where the change of ownership has come to the notice of the Ministry, the matter is under examination in consultation with the Ministry of Law and Justice.

(c) and (d) The Inter Ministerial Group (IMG) took up review of the 58 cases where the show cause notices were issued consequent upon the recommendations by the Review Committee the basis of its meeting held on 11th and 12th January, 2012. In addition the cases where a decision was taken, on the basis of earlier reviews, to deduct Bank Guarantee (BG) and were pending were also taken up. The IMG has held 17 meetings so far. With respect to the allocations made to the Private Companies, the IMG has recommended de-allocation of 13 coal blocks allocated to 29 companies, deduction of Bank Guarantee in the cases of 14 blocks allocated to 19 companies and imposition of BG in case of 1 coal block. No action has been recommended in cases of 3 coal blocks allocated to 2 companies. The recommendations of the IMG have been accepted by the Competent Authority and action is initiated accordingly. Further, the IMG took up the cases of Public Sector Undertakings and after hearing the allocatees, the IMG recommended de-allocation of 11 blocks, deduction of BG in 5 cases, imposition of BG in 11 cases and no action in 6 cases including 3 cases on account of Court orders.